

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 171/2006

this the 23rd day of August, 2006.

Hon'ble Shri N.D.Dayal, Member (A)

Hon'ble Shri M. Kanthaiah, Member (J)

Shakil Ahmad aged about 63 years son of late Aquil Ahmad, R/o 17,
H.A. Vihar, Panigaon, Lucknow, U.P.

..Applicant

By Advocate: Shri M.A. Siddiqui

Versus

1. Union of India through the Secretary, Railway Board, Rail Bhawan, New Delhi.
2. The Joint Secretary, Establishment, Railway Board, Rail Bhawan, New Delhi.
3. The General Manager, North Eastern Railway, Gorakhpur.U.P.

... Respondents

By Advocate: Shri B.P. Roy for Sri Arvind Kumar

ORDER (ORAL)

BY HON'BLE SHRI N.D. DAYAL, MEMBER (A)

Heard counsel for both the parties.

2. Learned counsel for the applicant submits that he was dismissed from service and is seeking grant of compassionate allowance in terms of Rule 65 of Railway Services (Pension) Rules, 1993 wherein discretion has been accorded to the authorities to consider such prayer in accordance with the conditions mentioned therein. It is stated that the applicant would be satisfied if at this stage the respondents be asked to pass appropriate orders upon the prayer in this application with regard to grant of compassionate allowance.

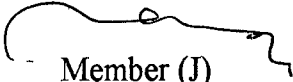
3. Shri B.P. Roy proxy counsel for Shri Arvind Kumar submits that Counter Reply is ready to be filed. It is however, felt that no prejudice would be caused to the respondents, if they are asked to pass appropriate

7


orders upon the prayer in this application with regard to grant of compassionate allowance.

4. The respondents, particularly respondent No. 3, is directed to consider the prayer of the applicant by treating this O.A. as his representation in that regard and pass appropriate orders within a period of 2 months and inform the applicant.

4. The O.A. is disposed of as above. No costs.


Member (J)

HLS/-


Member (A)